

ITEM NO.33

COURT NO.9 SECTION IVA
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) Diary No.30553/2015
(Arising out of impugned final judgment and order dated 18/11/2014
in SA No. 255/1999 passed by the High Court of M.P at Indore)
CHINTAMAN THR. LRS. AND ORS. Petitioner(s)

VERSUS

STATE OF M.P AND ORS. Respondent(s)
(Office report on default)

Date : 09/01/2017 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE L. NAGESWARA RAO

[IN CHAMBERS]

For Petitioner(s) Mr. Kunal Verma, AOR (Not Present)

For Respondent(s)

The Court made the following

O R D E R

None appears.

Two weeks' time is granted to the learned counsel for the
petitioners to cure the defects as pointed out by the Registry.

(RASHI GUPTA)

SR.P.A. (CHANDER BALA)

COURT MASTER